

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 900/TT/2025

Subject : Petition under Section 79 (1) (c) & (d) of the Electricity Act, 2003, read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, seeking determination of tariff for the inter-state transmission lines of the Petitioner for the 2024-29 tariff period.

Date of Hearing : **14.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Petitioner : Haryana Vidyut Prasaran Nigam Limited (HVPNL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 3 others.

Parties Present : Ms. Himaangini Mehta, Advocate, HVPNL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Petitioner sought two weeks' time to collate the information sought by the Commission in the Record of Proceedings (ROP) for the hearing dated 19.3.2026.

3. None appeared on behalf of the Respondents.

4. Considering the request of the learned counsel for the Petitioner, the Commission granted two weeks' time to the Petitioner to file the information sought vide RoP dated 19.3.2026. The Commission further directed the Petitioner to submit the following information, on an affidavit, with an advance copy to the Respondents, within two weeks:

- (i) Audited capital costs of all the transmission lines whose tariff is claimed in this Petition.
- (ii) Details of the previous tariff, if any, allowed by the Commission in respect of the transmission lines whose tariff is claimed in this Petition.



5. The Petition will be listed for hearing on **18.6.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

